

[English]

Sub-Inspectors (w) - 15

Stagnation in Delhi Police

Head Constables - 15

525. SHRIMATI DIPIKA H. TOPIWALA:
 DR. KRUPASINDHU BHOI:
 SHRIMATI VASUNDHARA RAJE:
 DR. LAXMINARAYAN PANDEYA:

Constables - 3833

(c) to (e). The Delhi Police has moved a proposal for reducing stagnation in Delhi Police. The Delhi Administration has not so far made any recommendations in this regard to the Government of India. Improving the functioning of Delhi Police and its personnel is a continuous on-going process and all such proposals are examined, as and when received, keeping in view all aspects.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to news item captioned "Big promotion plan for capa" appearing in the 'Hindustan Times' dated December 31, 1992;

(b) if so, the number of policemen in Delhi Police working in the same post for 15 years or more category-wise;

(c) the steps taken to reduce the stagnation in the Delhi Police;

(d) whether Government are also considering to introduce time scale promotions in the Delhi Police; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) The number of policemen in Delhi Police working in the same post for 15 years or more is as under category-wise:

Inspectors	-	18
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Sub-Inspectors	-	157
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Prevention and Control of Diseases

526. DR. KRUPASINDHU BHOI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total funds allocated originally towards prevention and control of diseases, population control and health education during 1992-93;

(b) whether the Government have subsequently enhanced the allocation under these heads;

(c) if so, to what extent; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). The total funds originally allocated in the year 1992-93 for the prevention and control of diseases and population control have been enhanced. The original and revised allocations are as under:-

STATEMENT

Rs. in crores

Sl.No	Name of the Programme	Original Budget allocation 1992-93	Additional allocation during 1992-93	Total
1	2	3	4	5
1.	Prevention and Control of diseases	198.90	86.28	285.18
2.	Population Control	1000.00	41.00	1041.00

(d) In regard to Health Education the original outlay of Rs. 40 lakhs has been retained. However, there are major components for Health Education included in most disease control programmes as well as family welfare, apart from this specific location.

ONGC

527. DR. CHINTA MOHAN:
DR. D. VENKATESWARA RAO:
SHRI NITISH KUMAR:
SHRI RATILAL KALIDAS
VARMA:
SHRI INDRAJIT GUPTA:
SHRI R. SURENDER REDDY:
SHRI PRAFUL PATEL:
SHRI SURYA NARAYAN
SINGH:
SHRIMATI GEETA
MUKHERJEE:
DR. LAXMINARAYAN PANDEY:
SHRI KESHRI LAL:
SHRI RAM BADAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of recommendations made by the Committee constituted under the chairmanship of Shri P.K. Kaul to examine the existing organisational structure of the Oil and Natural Gas Commission;

(b) whether the Government have accepted the recommendations of the Committee;

(c) if not, the reasons therefor;

(d) whether the Government have decided to convert ONGC into a Public Limited Company; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The main recommendations of the P.K. Kaul Committee are:-

(i) to convert Oil & Natural Gas Commission into a Public Limited Company under the Companies Act.

(ii) to restructure ONGC into three companies each incorporated under the Companies Act.

(iii) to create Directorate General of Hydrocarbons as attached office under the Ministry of Petroleum and Natural Gas.

(iv) Divestiture of 20% of the Capital of newly incorporated companies.

(b) Government have accepted the following recommendations for implementation:-

(i) to convert ONGC into a Public Limited Company under the Companies Act.

(ii) to create a directorate General of Hydrocarbons.

(iii) divestiture of 20% of the equity of the newly formed Company.

(c) Does not arise.

(d) Yes, Sir.

(e) The new set up will be a Board managed company registered under the Companies Act, 1956 which among other things will facilitate greater flexibility to the organisation in raising resources from the capital market and easier structural